

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

DATED : ALLAHABAD THIS THE 4th January, 1996.

QUORUM : Hon'ble Mr T.L.Verma, Member-J
Hon'ble Mr U.S.Baweja, Member-A

ORIGINAL APPLICATION No. 1283 of 1995

Pradeep Kumar Srivastava aged
about 20 years S/o Shri Surendra
Nath Lal R/o Village Chhitauni,
P.O. Rasra, Distt. Ballia.

..... Petitioner

(By Advocate Shri Rakesh Verma)

Versus

1. Union of India through Secretary,
Ministry of Railways, Rail Bhawan,
New Delhi.
2. The General Manager, North
Eastern Railway,
Gorakhpur

..... Respondents

ORDER (Oral)

(By Hon'ble Mr T.L.Verma, Member-J)

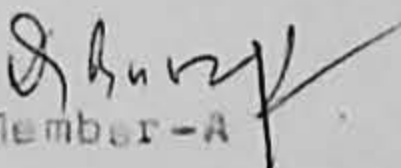
Heard Shri R kesh Verma, learned counsel for the
applicant.

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2. The case of the petitioner is that he is the
child of Railway Employee who did not participate in the
Railway strike of 1974 and was assured certain concessions
including special consideration in respect of the child

for appointment in the Railway. The petitioner contends that after attaining the majority he has applied for being granted concession of appointment under the Railway but, the same has not been considered so far.

3. The learned counsel for the applicant has drawn our attention to representation dated 23.3.1995 which has been submitted to the General Manager/North-Eastern Railway Gorakhpur by the petitioner in this regard.

4. We are of the view that at this stage it will be sufficient to give a direction to the respondents that the said representation dated 23.3.1995 submitted by the petitioner be considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.


Member-A


Member-B

Pandey/-